

practices by our officers, and may I also know whether Government have any machinery to check corruption in the matter of purchases abroad?

Shri Buragohain: These Regional Committees were not intended to go into the individual transactions; they were intended only to go into the existing procedure and to suggest remedies to improve that procedure.

Shri Gidwani: Have the Government received any representations from the Indian merchants that the present policy of making purchases should be revised and that the purchases should be made in India and in Indian currency from the Indian agents of foreign manufacturers, as this will result in the saving of a huge amount of foreign exchange and also do away with the need for keeping purchase offices abroad?

Mr. Deputy-Speaker: It is a suggestion for action.

Shri Buragohain: I may reply, Sir, that the Stores Purchase Committee issued a questionnaire to about fifty trade organisations in the country. Their replies are being examined by the Stores Purchase Committee, and when the recommendations of the Committee will be available to Government, these and other questions will be considered.

Shri M. S. Gurupadaswamy: May I know who are manning these Regional Committees?

Shri Buragohain: The London Committee was headed by Mr. C. C. Desai. The other members were Mr. P. C. Bhattacharya, Financial Commissioner of Railways, Mr. Dharma Vira, Industrial and Commercial Adviser to the High Commission of India, Mr. P. V. R. Rao, Special Adviser to the High Commission of India, Mr. K. B. Rao, Director-General, India Store Department, and Brigadier Partab Narain, Defence Cell of the High Commission of India, London. The Washington Committee also was headed by Mr.

C. C. Desai and he was assisted by Mr. P. C. Bhattacharya.....

Mr. Deputy-Speaker: He need not read all the names.

Shri Buragohain: They are all officials, Sir, and the others at Washington were our officials working in the U.S.A.

Shri V. P. Nayar: May I know whether in view of the fact that this Government has lost huge amounts in the matter of purchase due to the collusion of our officers with the suppliers.....

Mr. Deputy-Speaker: Order, order. There is no use making a general observation like this, "collusion of our officers" and so on.

Shri V. P. Nayar: I do not mean all officers.

Mr. Deputy-Speaker: I won't allow it. After all a Government has to work with the machinery of officers. Such general aspersions should not be cast. Even the prior question was wrong.

Shri T. N. Singh: May I know if these Committees have recommended tightening up of the procedure for purchases abroad, especially in London and America, and whether Government have made any changes in the procedure or tightened it up as a result of these recommendations?

Shri Buragohain: Yes, Sir, it is true that both the Committees have recommended the tightening up of the present scheme of screening the indents before they are placed abroad. Government have accepted that recommendation and are taking steps to implement it.

DISPLACED FAMILIES IN U. P.

*634. **Prof. D. C. Sharma:** Will the Minister of Rehabilitation be pleased to state:

(a) the number of displaced families, urban and rural, from West and East Pakistan that are settled in Uttar Pradesh so far; and

(b) what rehabilitation benefits have been given to them?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) 73,797 families.

(b) Various types of rehabilitation benefits have been given e.g., grant of land, rural and urban loans, allotment of houses and shops, facilities for education and technical and vocational training etc.

Prof. D. C. Sharma: What amount has been spent so far on the rehabilitation of these persons in U.P.?

Shri K. D. Malaviya: The total expenditure so far incurred on housing is Rs. 506.23 lakhs. As regards training I have not got the figure, but I can give the number of persons trained, viz. 9,680. For urban settlement Rs. 32.57 lakhs of loan have been given.

Prof. D. C. Sharma: In view of the large area available in U.P. may I know whether it will be possible to settle more families from East Pakistan in U.P.?

Shri K. D. Malaviya: That is a suggestion. Government are always giving consideration to settle these persons.

The Prime Minister (Shri Jawaharlal Nehru): Repeated attempts have been made to settle East Pakistan families in other parts of the country. There are areas in Central India and elsewhere. The real difficulty is in certain disinclination on the part of the East Bengal families to go to these places. Otherwise—I cannot speak for Uttar Pradesh as such—but certainly in Vindhya Pradesh and other places there are very fine areas where they can be settled.

लाला अचिन्त राम : क्या माननीय मंत्री जी कृपा कर के बतलायेंगे कि क्या उन के पास कोई रिकार्ड ऐसा है कि जिस से मालूम हो सके कि उत्तर प्रदेश में जो

शरणार्थी आये थे उन में से कितने आबदी ऐसे हैं जिनको गेनफुल आकुपेशन नहीं मिला है ?

श्री क० डी० मालवीय : मेरे पास इस समय ऐसा कोई रिकार्ड नहीं है ।

REHABILITATION GRANT

*635. **Sardar A. S. Saigal:** (a) Will the Minister of Rehabilitation be pleased to state whether it is a fact that Madhya Pradesh Government made a request for a further grant for rehabilitation of displaced persons?

(b) How much grant was given to the Madhya Pradesh Government for this purpose?

(c) How much of the amount of Rs. 35 crores expended by the Madhya Pradesh Government for giving loans to displaced persons for building houses and starting business has been recovered so far by the State Government?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes.

(b) An amount of Rs. 48 lacs has been sanctioned to the State Government as loan for constructing houses and advancing housing and urban loans to displaced persons. Besides, grants amounting to Rs. 1.5 lacs and Rs. 1.24 lacs have been sanctioned for expenditure on vocational and technical training and relief to unattached women, old and infirm, and their dependents respectively.

(c) The total amount advanced by the State Government on housing and other loans is Rs. 3,39,81,707. The total amount recovered from displaced persons up to the 31st December 1952 is Rs. 7,62,872.

सरदार ए० एस० सहगल : क्या यह सच है कि ऐसे लोग भी हैं जिन्होंने कर्जा अपने परिवार और दूसरे लोगों के नाम से लिया है और जिनका कर्जा बसूल नहीं